

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18194/2023

(Arising out of impugned final judgment and order dated 10-05-2023 in SA No. 282/2018 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

RAJEEV RISHI, THE CHAIRMAN AND MANAGING DIRECTOR
CENTRAL BANK OF INDIA & ANR.

Petitioner(s)

VERSUS

RADHEY SHYAM MISHRA

Respondent(s)

Date : 12-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. C.U. Singh, Sr.Adv.
Mr. Ashish Wad, Adv.
Mrs. Tamoli Wadi, Adv.
Mr. Ajeyo Sharma, Adv.
Ms. Akriti Arya, Adv.
For M/s. J S Wad and Co.

For Respondent(s) Respondent-in-person (Not Present)

UPON hearing the counsel the Court made the following
O R D E R

1. In spite of being duly served, the respondent-in-person is not present in Court.
2. Leave granted.
3. Interim order granted by this Court, on 06.09.2023, shall continue to operate, during the pendency of this appeal.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER